

**NATIONAL COMPANY LAW TRIBUNAL
COURT – 2, AHMEDABAD BENCH**

COMPANY PETITION IB-109/AHM/2020

[Under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016]

In the Matter of:

Divya Roopa Infracon Pvt. Ltd. Applicant/Operational Creditor

Vs.

JBF Petrochemicals Ltd. Respondent/Corporate Debtor

Order Pronounced on: 28.01.2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(Judicial)

Kaushalendra Kumar Singh, Hon'ble Member (Technical)

MEMO OF PARTIES

DIVYA ROOPA INFRACON PRIVATE LIMITED

1-59-5, Kannika Nilaya,
Batrakere, Permude Post,
Mangalore-574509

... Applicant/ Operational Creditor

Vs.

JBF Petrochemicals Limited

Survey No. 271
Village Athola
Dadra Nagar Haveli
Silvassa 396 230

... Respondent/Corporate Debtor

Appearance:

For the Applicant : Mr. Arjun Sheth, Adv.
For the Respondent : Mr. Maulik Nanavati, Adv.

ORDER

1. Against the same Corporate Debtor JBF Petrochemicals Ltd., CP(IB) 232/AHM/2018 has already been admitted vide separate order dated 28.01.2022 and the Corporate Insolvency Resolution Process is initiated. Hence, the present Applicant / Operational Creditor may place its claim before the Interim Resolution Professional (IRP) of the Corporate Debtor. It is, however, made clear that if for some reason, the said order dated 28.01.2022 in CP(IB) 232 of 2018 is set aside by the Hon'ble NCLAT or the Hon'ble Supreme Court, the Applicant / Operational Creditor will be at liberty to revive its application.
2. With these observations, the application is disposed of.

-Sd-

[KAUSHALENDRA KUMAR SINGH]
MEMBER (TECHNICAL)

-Sd-

[DR. DEEPTI MUKESH]
MEMBER (JUDICIAL)